

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2316
ANSWERED ON:07.08.2000
HIKE IN FEE FOR OFFENCES
CHADA SURESH REDDY

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Madhya Pradesh Government has proposed to hike the fee for offences under the Wild Life Act;
- (b) if so, the details of their suggestions; and
- (c) the reaction of the Government thereto ?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI BABU LAL MARANDI)

- (a) & (b) The Government of Madhya Pradesh has proposed that the punishment for offence committed in respect of scheduled animals under Wildlife (Protection) Act, 1972, may be enhanced from the existing maximum term of imprisonment of 6 years to 7 years.
- (c) Government of India has yet not taken a final view on the revised level of penalties.